

**SUPREME COURT OF INDIA
NOTICE**

**IN REFERENCE TO NOTE UPLOADED ON THE WEBSITE ON 12.08.2020
REGARDING LISTING OF REGULAR HEARING MATTERS IN THE COMING
WEEKS**

**BASED ON WEEKLY LIST PUBLISHED ON 06.03.2020 , TAKE NOTICE THAT
THE FOLLOWING MATTERS WILL BE LISTED BEFORE THE HON'BLE COURTS
THROUGH VIDEO CONFERENCING MODE IN CHRONOLOGICAL ORDER, W.E.F.
25.08.2020 (TUESDAY) ONWARDS, TILL FURTHER ORDERS.**

DATED THIS THE 19TH DAY OF AUGUST, 2020.

**BY ORDER
ADDITIONAL REGISTRAR(OSD)(LISTING)**

SUPREME COURT OF INDIA
LIST OF REGULAR HEARING MATTERS FIT FOR HEARING
THROUGH VIDEO CONFERENCING MODE.

COURT PRESIDED OVER BY HON'BLE THE CHIEF JUSTICE

7 C.A. No. 4453-4454/2015

III

COMMISSIONER OF CENTRAL EXCISE AND SERVICE
TAX RAJKOT
B. KRISHNA PRASAD
Versus
M/S SHREEJI SHIPPING E. C. AGRAWALA

8 C.A. No. 6303/2016

XI-A

BHUBANESWAR DEVELOPMENT AUTHORITY UTTARA BABBAR
Versus
COMMISSIONER OF CENTRAL EXCISE, CUSTOMS AND
SERVICE TAX . AND ORS.
SHIBASHISH MISRA, B.
KRISHNA PRASAD

12 C.A. No. 1022/2017

XII-A

M/S. SURANA TELECOM LTD. THROUGH CHIEF
FINANCIAL OFFICER
RUPESH KUMAR
Versus
COMMISSIONER OF CUSTOMS AND CENTRAL EXCISE,
HYDERABAD – III

15 C.A. No. 573-574/2016

IV-A

COMMISSINER OF CUSTOMS, AND CENTRAL EXCISE
AND SERVICE TAX, GUNTUR
B. KRISHNA PRASAD[P-1]
Versus
SRI CHAITANYA EDUCATIONAL COMMITTEE R. PARTHASARATHY[R-1]
IA No. 3/2016 - STAY APPLICATION

15.1 **Connected**

SLP(C) No. 11346/2019

IX
PRINCIPAL COMMISSIONER OF SERVICE TAX PUNE III B. KRISHNA PRASAD
Versus
M/S SHREE CHANAKYA EDUCATION SOCIETY
**FOR ADMISSION and I.R. and IA No.61540/2019-
CONDONATION OF DELAY IN FILING**

15.2 **Connected**

C.A. No. 9977/2018

XII-A

M/S NRI ACADEMY VENKATESWARA RAO
ANUMOLU

Versus

UNION OF INDIA AND ORS.

For Interim Relief

18 C.A. No. 9162-9164/2016

XVII-A

COMMISSIONER OF CENTRAL EXCISE AND SERVICE
TAX LTU, CHENNAI

B. KRISHNA PRASAD[P-1]

Versus

COGNIZANT TECHNOLOGY SOLUTIONS (I) PVT. LTD.

THR. ITS MANAGING DIRECTOR

PUNIT DUTT TYAGI[R-1][PR]

24 C.A. No. 9001/2017

XVII-A

INDO HONG KONG INDUSTRIES PVT LTD BHARGAVA V. DESAI

Versus

C.C.E. AND S.T. DELHI (ADJUDICATION) B. KRISHNA PRASAD[R-1]

26 C.A. No.

10270-10271/2017

XIV-A

THE ADDITIONAL DIRECTOR GENERAL AND ANR. B. KRISHNA PRASAD

Versus

M/S. MALA PETROCHEMICALS AND POLYMERS ANJALI JHA[R-1]

35 C.A. No. 3949-3958/2009

IX

COMMR.OF CUSTOMS (EP) MUMBAI B. KRISHNA PRASAD

Versus

M/S MEHTA TRADING HOUSE P.LTD. ETC. ETC. PRAVEEN KUMAR

43 C.A. No. 2851/2010

IX

M/S. SURYA SAMUDRA HOLIDAY RESORT(P)LTD
THROUGH ITS AUTHORIZED SIGNATORY
E. C. AGRAWALA

Versus

COMMNR. OF CUSTOMS(EXPORT) MUMBAI B. KRISHNA PRASAD

43.1 **Connected**

C.A. No. 10602/2010

IX

M.S.RAM E. C. AGRAWALA

Versus

COMMR.OF CUSTOMS(EXPORT) B. KRISHNA PRASAD

43.2 **Connected**

C.A. No. 10603/2010

IX

RAJESH KUMAR E. C. AGRAWALA

Versus

COMMR.OF CUSTOMS(EXPORT) B. KRISHNA PRASAD

44 C.A. No. 4108-4110/2013

XVI

COMMISSIONER OF CENTRAL EXCISE PATNA B. KRISHNA PRASAD[P-1][GR],
ANIL KATIYAR[P-1]

Versus

M/S. PRABHAT ZARDA FACTORY (INDIA) LTD. PUNIT DUTT TYAGI[R-1]

Indirect Taxes Matters - Appeals u/s 35 L of Central Excise and Salt Act, 1944.

45 C.A. No. 10791/2011

IV-A

COMMISSIONER OF CUSTOMS, COCHIN B. KRISHNA PRASAD

Versus

M/S GLOBAL INDUSTRIES NIKHIL JAIN

49 C.A. No. 13300/2015

III

M/S. INDIAN OIL CORPORATION LTD. R. PARTHASARATHY

Versus

COMMISSIONER OF CUSTOMS KANDLA B. KRISHNA PRASAD[R-1]

COURT PRESIDED OVER BY HON'BLE MR. JUSTICE ARUN MISHRA

3 C.A. No.

7062-7063/2009

XIV-A

THE COMMISSIONER OF CUSTOMS B. KRISHNA PRASAD

Versus

J.S.GUJRAL . AND ANR. KANCHAN KAUR

DHODI, DEVENDRA
SINGH[R-2.1], [R-2.2]
CCOOUURRTT P PRREESSIDIDEEDD O OWWEERR B BYY H HOONN'B'BLLEE A
MRRU.N J UMSISTHICREA ARUN MISHRA
DAILY CAUSE LIST FOR DATED : 17-08-2020

Court No. 3 (Hearing Through Video Conferencing)

3.1 **Connected**

C.A. No. 3819/2011

XI-A

COMMR.OF CUSTOMS COCHIN B. KRISHNA PRASAD

Versus

ANKINEEDU MANGANTI

3.2 **Connected**

C.A. No. 7107/2009

XIV-A

THE COMMISSIONER OF CUSTOMS,NEW
DELHI

ANIL KATIYAR

Versus

VANDEEP MINOCHA KANCHAN KAUR DHODI

3.3 **Connected**

C.A. No.

18497/2017

XI-A

COMMISSIONER OF CUSTOMS COCHIN B. KRISHNA PRASAD

Versus

BILLY EBBY

**Ready as per Ld. Registrar Order
dt.16.11.18.**

3.4 **Connected**

C.A. No.

18498/2017

XI-A

COMMISSIONER OF CUSTOMS COCHIN B. KRISHNA PRASAD

Versus

M/S. SOPARIWALA EXPORTS PVT. LTD.

**Ready as per Ld. Registrar Order
dt.16.11.18.**

59 C.A. No. 2335/2017

XII-A

M/S RUCHI SOYA INDUSTRIES LIMITED ASHWANI KUMAR

Versus

COMMISSIONER OF CUSTOMS AND
CENTRAL EXCISE

B. KRISHNA PRASAD

IA No. 2/2017 - STAY APPLICATION

64 C.A. No. 5419/2017

XII

COMMISSIONER OF CENTRAL EXCISE B. KRISHNA PRASAD

Versus

M/S BRAHMA DEVELOPERS THROUGH ITS

MANAGING DIRECTOR

P. SOMA SUNDARAM[R-

1][PR]

65 C.A. No. 9334/2017

XII-A

COMMISSIONER OF CENTRAL EXCISE

AND CUSTOMS VISAKHAPATNAM I

B. KRISHNA PRASAD

Versus

M/S ESSAR STEEL INDIA LTD (FORMERLY

HY GRADE PELLETS LTD.)

ANIRUDDHA

DESHMUKH[R-1]

82 C.A. No.

3312-3314/2017

XIV-A

M/S NAVSHAKTI INDUSTRIES P.LTD. OMPRAKASH

AJITSINGH

PARIHAR[P-1]

Versus

UNION OF INDIA AND ANR. B. KRISHNA PRASAD

82.1 **Connected**

C.A. No.

3315-3317/2017

XIV-A

M/S NAVSHAKTI INDUSTRIES PVT. LTD. OMPRAKASH

AJITSINGH

PARIHAR[P-1]

Versus

UNION OF INDIA AND ANR. B. KRISHNA PRASAD

COURT PRESIDED OVER BY HON'BLE MR. JUSTICE A.M. KHANWIKAR

38 C.A. No.

3405-3407/2012

III

COMMR.OF CUS.CEN.EXC.SER.TAX

RAJKOT
B. KRISHNA PRASAD[P-1]
Versus
NARSIBHAI KARAMSIBHAI . AND ORS. NIKHIL JAIN[R-1]

70 C.A. No. 5957/2016
XVI
STEEL AUTHORITY OF INDIA LTD. SUNIL KUMAR JAIN
Versus
COMMISSIONER, CENTRAL EXCISE,
CUSTOMS AND SERVICE TAX
BHUBANESWAR II
B. KRISHNA PRASAD

72 C.A. No. 8202/2016
XII
COMMISSIONER OF CENTRAL EXCISE,
CHENNAI IV
B. KRISHNA PRASAD
Versus
SANTEL COMMUNICATION PVT LTD
THR. FINANCIAL ADVISOR

72.1 **Connected**

Diary No.
9270-2017

XII
COMMISSIONER OF CENTRAL EXCISE,
CHENNAI-IV
B. KRISHNA PRASAD

Versus

DAILY CAUSE LIST FOR DATED : 17-08-2020

COURT NO. : 6

SANTEL INDUSTRIES

IA No.42446/2017-STAY

APPLICATION

**IA No. 42445/2017 - CONDONATION
OF DELAY IN FILING APPEAL**

**IA No. 42446/2017 - STAY
APPLICATION**

COURT PRESIDED OVER BY HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

13 C.A. No. 6144/2010

XV

M/S PEACOCK INDUSTRIES LTD. PRATIBHA JAIN

DAILY CAUSE LIST FOR DATED : 17-08-2020

COURT NO. : 7

Versus

UNION OF INDIA AND ORS. AND ORS. ANIL KATIYAR, B.

KRISHNA PRASAD

Indirect Taxes Matters - Appeals u/s 35 L of Central Excise and Salt Act, 1944.

14 C.A. No. 5178/2008

IV-A

ACC LTD. GAGRAT AND CO[P-1]

Versus

COMMISSIONER OF CENTRAL EXCISE,

BALGAUM-I

B. KRISHNA

PRASAD[R-1]

16 C.A. No.

7138-7147/2009

IX

COMMR.OF CUSTOMS(EXPORTS)NHEVA

SHEVA

B. KRISHNA PRASAD

Versus

BAKUL PAREKH ETC. ETC.

16.1 **Connected**

S.L.P.(C)...CC No.

2522/2010

IX

THE UNION OF INDIA AND ANR. ANIL KATIYAR

Versus

A.S. VASAN AND SONS (BOMBAY) K. L. JANJANI

17 C.A. No. 3110/2011

X

COMMR.OF CENTRAL EXCISE,MEERUT 1 ARVIND KUMAR

SHARMA[P-1]

Versus

M/S RISHABH VALVELEEN (P) LTD. THR.

ITS DIRECTOR

RAJINDER MATHUR

17.1 **Connected**

C.A. No. 3109/2011

X

COMMR.OF CENTRAL EXCISE,MEERUT SHREEKANT N. TERDAL

Versus

M/S RISHABH VALVELEEN(P) LTD.

DIRECTOR

RAJINDER MATHUR

23 C.A. No.

1802-1803/2009

IV-A

COMMISSIONER OF CENTRAL EXCISE,

BANGALORE

B. KRISHNA PRASAD

Versus

M/S.OTIS ELEVATOR COMPANY (I) LTD. PRAVEEN KUMAR

DAILY CAUSE LIST FOR DATED : 17-08-2020

COURT NO. : 7

23.1 **Connected**

C.A. No. 251/2010

IV-A

COMMISSIONER OF CENTRAL EXCISE,

BANGALORE I

B. KRISHNA PRASAD

Versus

M/S OTIS ELEVATOR CO.(INDIA) LTD. PRAVEEN KUMAR

Indirect Taxes Matters - Sales Tax Act (Central & various States)

29 C.A. No. 9582/2011

III-A

M/S MAJHOLA DISTILLERY AND

CHEMICAL WORKS

PRAKASH KUMAR

SINGH[P-1]

Versus

THE COMMISSIONER OF TRADE TAX/

COMMERCIAL TAX U.P.

BHAKTI VARDHAN

SINGH[R-1]

29.1 **Connected**

C.A. No. 9583/2011

III-A

M/S MAJHOLA DISTILLERY AND

CHEMICAL WORKS

PRAKASH KUMAR

SINGH[P-1]

Versus

THE COMMISSIONER OF TRADE TAX/
COMMERCIAL TAX U.P.

BHAKTI VARDHAN
SINGH[R-1]

29.2 **Connected**

C.A. No. 9585/2011

III-A

M/S.MAJHOLA DISTIL.AND CHEM.WORKS,
MAJHOLA, PILIBHIT
PRAKASH KUMAR
SINGH

Versus

THE COMMISSIONER OF TRADE
TAX/COMMERCIAL TAX COMMISSIONER
GUNNAM

VENKATESWARA RAO

29.3 **Connected**

C.A. No. 9584/2011

III-A

M/S MAJHOLA DISTILLERY AND
CHEMICAL WORKS THROUGH GENERAL
MANAGER

PRAKASH KUMAR
SINGH

Versus

THE COMMISSIONER OF TRADE TAX/
COMMERCIAL TAX.U.P. LUCKNOW
GUNNAM

VENKATESWARA RAO

29.4 **Connected**

C.A. No. 9590/2011

III-A

THE STATE OF UTTAR PRADESH AND ORS. BHAKTI VARDHAN
SINGH[P-1]

Versus

M/S KESAR ENTERPRISES LTD.

30 C.A. No.

2338-2339/2010

XI-A

HEINZ INDIA LIMITED PAREKH & CO.[P-1]

Versus

DAILY CAUSE LIST FOR DATED : 17-08-2020

COURT NO. : 7

THE STATE OF KERALA G. PRAKASH[R-1]

30.1 **Connected**

C.A. No. 6633/2012

XII

GLAXO SMITHKLINE PHARMACEUTICALS
LTD. THROUGH THE MANAGING
DIRECTOR
PAREKH & CO.

Versus

THE STATE OF TAMIL NADU

30.2 **Connected**

C.A. No. 6635/2012

XII

GLAXOSMITHKLINE PHARMACEUTICALS
LTD.
PAREKH & CO.

Versus

THE STATE OF TAMIL NADU

31 C.A. No. 5461/2010

IV

COMMISSIONER OF CENTRAL EXCISE B. KRISHNA PRASAD

Versus

ENGLISH INDIAN CLAYS LTD. AND ORS. R. PARTHASARATHY

32 C.A. No.

2039-2040/2011

XII

C.C.E., TIRUCHIRAPALLI B. KRISHNA PRASAD

Versus

M/S KOTHARI SUGARS AND CHEMICALS
LTD

PAREKH & CO.

**Indirect Taxes Matters - Appeals u/s 35 L of Central Excise and Salt Act,
1944.**

33 C.A. No.

4279-4280/2009

IV-A

COMMISSIONER OF CENTRAL AND
SERVICE TAX

B. KRISHNA PRASAD

Versus

M/S. HITECH AUTO CRAFTS RADHA SHYAM JENA

33.1 **Connected**

C.A. No. 8613/2009

IV-A

COMMISSIONER OF CENTRAL EXCISE,

TRIVANDRUM
B. KRISHNA PRASAD
Versus
KERALA STATE TRANSPORT
CORPORATION
RADHA SHYAM JENA

35 C.A. No. 7269/2009
XVI
M/S STEEL AUTHORITY OF INDIA LTD. R.
PARTHASARATHY[P-1]
Versus
COMMR.CEN.EXCISE AND
CUS.BHUBANESHWAR
ARVIND KUMAR
SHARMA[R-1], B.
KRISHNA PRASAD[R-1]

36 C.A. No.
2589-2599/2011
XII-A
COMMR.OF CENTRAL
EXCISE, HYDERABAD
B. KRISHNA PRASAD
Versus
M/S SHRIRAM REFRIGERATION
INDUSTRIES
M. P. DEVANATH
36.1 **Connected**
SLP(C) No.
3554/2016
XI
M/S. HONDA SIEL POWER PRODUCTS LTD. RAHUL JAIN[P-1]
Versus
COMMISSIONER OF CUSTOMS AND
CENTRAL EXCISE, MEERUT - II
B. KRISHNA PRASAD
**Indirect Taxes Matters - Appeals u/s 35 L of Central Excise and Salt Act,
1944.**

37 C.A. No. 4001/2009
IX
COMMR.OF CEN.EXE. B. KRISHNA
PRASAD[P-1]
Versus
M/S BAJAJ ALLIANZ INSURANCE CO.LTD.

THR. ITS MANAGER
R.
PARTHASARATHY[R-1]

38 C.A. No. 3634/2009
XV
M/S RAGHUVeer METAL INDUSTRIES
LTD.
M. P. DEVANATH
Versus
THE COMMISSIONER OF CENTRAL
EXCISE JAIPUR II
ANIL KATIYAR, B.
KRISHNA PRASAD

39 C.A. No. 3992/2009
IV-A
COMMR.OF CEN,EXC.HYDERABAD B. KRISHNA PRASAD
Versus
CENTRE FRO DEVT.OF ADVANCED
COMPUTING
M. P. DEVANATH

46 C.A. No.
7236-7237/2009
XVI
C.C.E.,KOLKATA III B. KRISHNA PRASAD
Versus
M/S.KALYANI SPINNING MILLS LTD. SHEKHAR KUMAR
IA No. 5/2009 - STAY APPLICATION

79 C.A. No. 305/2014
III
COMMISSIONER OF CUSTOMS(IMPORT) B. KRISHNA
PRASAD[P-1]
Versus
M/S. EDWARD LIFE SCIENCES(I) PVT.LTD.
THROUGH ITS MANAGING DIRECTOR
SONAL JAIN[R-1]
IA No. 2/2014 - STAY APPLICATION